

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR.

To

The Principal District & Sessions Judge,  
Anantnag/ Bandipora /Baramulla/Bhaderwah(Doda)/  
Budgam/ Ganderbal/Jammu/Kathua/Kargil/Kishtwar/  
Kulgam/Kupwara/Leh/Poonch/Pulwama/Rajouri/  
Ramban/Reasi/Samba/Shopian/Srinagar and Udhampur.

No.: 8649-70/sts

Dated: 4/8/2015

Sub:- Provisionally Admitted Lok Sabha Starred Question Diary No. 14700 for  
reply on 06-08-2015 regarding pendency of various Cases' raised by Shri  
Nishikant Dubey & Others, Hon'ble MP.

Sir,

You are directed to furnish the below mentioned information / data  
regarding the subject cited above on the below mention prescribed performa.

Proforma - I

Number of cases related to smuggling of narcotics disposed of by District /Subordinate Courts during last three Years (i.e 2012 - 2014)			Number of cases related to snuggling of narcotics pending in District/ Subordinate Courts as on 30-06-2015.
01-01-2012 to 31-12-2012	01-01-2013 to 31-12-2013	01-01-2014 to 31-12-2014	

Proforma - II

Number of cases related to Road Accident disposed of by District /Subordinate Courts during 01-01-2014 to 31-12-2014.			Number of cases related to Road Accidents and Claims pending in District /Subordinate Courts as on 30-06-2015.
01-01-2012 to 31-12-2012	01-01-2013 to 31-12-2013	01-01-2014 to 31-12-2014	

Steps being taken to expedite disposal of all such pending cases ?

As the information is urgently required for its onwards transmission to  
the Ministry of Law and Justice, Government of India New Delhi.

Therefore, you are directed to furnish the requisite consolidated information  
of your District within **Two days** positively to this Registry through return Tele-Fax  
No. 0194-2506639 .

Matter may be treated as Most Urgent.

Yours faithfully,

( Kaneez Fatima )  
Registrar, General

No: 8671 / Sts. Dated: 04-08-2015

Copy to:-

Incharge NIC for uploading on the High Court Website.